

By e-mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/1996/2329/A

From :- Shri M. K. Kalita,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

✓ To, Smti Malasri Nandi,  
Member, Motor Accident Claims Tribunal,  
Sonitpur, Tezpur.

Dated Guwahati the 19<sup>th</sup> April, 2018.

Sub: **Extension of Earned Leave.**

Ref:- Your letter No.MACT(S) 490, dtd. 17.04.2018

Madam,

With reference to the above, I am directed to inform you that, your prayer for extension of Earned Leave for another 11 (eleven) days w.e.f. 13.04.2018 to 23.04.2018 along with headquarter leave permission w.e.f. the morning of 21.04.2018 till the evening of 23.04.2018 and permission to use your Govt. allotted vehicle at your own cost for the journey from Tezpur to L.G.B.I. Airport, Guwahati and back has been granted/rejected. Further, you have/haven't been allowed to hand over your charge to the District & Sessions Judge, Sonitpur, Tezpur retrospectively w.e.f. 03.03.2018 afternoon till your joining.

Yours faithfully,

  
19/4/18  
**REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-65/1996/\_\_\_\_\_/A, dated

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application form in prescribed format in respect of the concerned officer is sent herewith for necessary action.
2. The District & Sessions Judge, Sonitpur, Tezpur for information.

sd/-

**REGISTRAR (VIGILANCE)**

*File in*  
19/04/18